

**CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH  
LUCKNOW**

**C.C.P. No. 54 of 2010  
In  
O. A. No. 121/2009  
This, the 19<sup>th</sup> day of May, 2011**

**HON'BLE JUSTICE SHRI ALOK KUMAR SINGH, MEMBER (J)  
HON'BLE SHRI S. P. SINGH, MEMBER (A)**

Bheem Sen aged about 40 years, son of Sri Babu Ram, Divisional Forest Officer, Ambedkarnagar (U.P.).

**Applicant**

**By Advocate: None.**

**Versus**

Sri Vijay Sharma, Secretary, Ministry of Environment and Forest, Government of India, New Delhi.

**Respondents**

**By Advocate: Shri G. K. Singh.**

**Order (Dictated in Open Court)**

**By Hon'ble Justice Shri Alok Kumar Singh, M(J)**

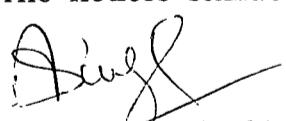
List revised. Nobody is responding on behalf of the applicant. Shri G. K. Singh, learned counsel for the applicant is present. He says that for the last several dates, the learned counsel for the applicant is not available. He also informed that compliance has already been made and he is feeling handicapped in filing the same because the same could not be served upon the learned counsel for the applicant.

2. In view of the above, he was asked to file the compliance report before us. It is taken on record.

3. We have gone through this compliance report. In Para 4, it is mentioned that the order dated 30.03.2009 was received on 21.4.2009 and thereafter, on 24.1.2011, the pending appeal of the applicant has been decided and it has been also communicated to the applicant. We do not have any reason to disbelieve this uncontested affidavit. Probably, the applicant is also aware that the compliance has been made. That is why, no body is appearing from the side of the applicant. Be that as it may.

4. In view of the above, this contempt petition stands finally disposed of in full and final satisfaction. The notices stands discharged.

  
**(S. P. Singh)**  
**Member (A)**

  
**(Justice Alok Kumar Singh)**  
**Member (J)**

**v.**

*of  
copy of order  
dated 19-5-11  
for record  
24-5-11*